

RATIFIED

Minutes of Meeting No.04/14 scheduled on 14.05.2013 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 04/14 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 14.05.2013 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063166	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	312	23061562 Extn.146	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee first considered the minutes of the Norms Committee Meeting No.03/14 dated 30.4.2013 for confirmation and confirmed and adopted the same without any change.

1	Case No.:16/6/80-ALC2/2012	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00081/AM13/	RLA File :31/21/040/00050/AM10/	Lic.No/Date:3110038576 28.05.2009	Defer Date:25.06.2013
	Decision : The firm's representatives Mr. Govind Soni and Mr. Shakeelahmad Qadri attended before the Committee for personal hearing. They explained the details of manufacturing process of export product with the inputs. They have indicated that they obtained another Authorization for export of part of the export product. The Committee advised the firm to provide details of this second authorization to enable the Committee to take view.			

2	Case No.:31/39/80-ALC2/2010	Party Name:SAVAS ENGINEERING COMPANY PVT. LTD.	Meet No/Date:4/80-ALC2/2013 14.05.2013	Approved
	HQ File :01/80/050/00833/AM11/	RLA File :31/24/040/00249/AM11/	Lic.No/Date:3110046929 15.02.2011	
	Decision : The Committee considered the case and noted that RA, Pune vide email dated 24.2.2012 informed that this authorization was issued as per GN4 Components net to net basis. The Committee observed that importt items at Sr.No.2 & 6 also contained "Oil" which cannot be ratified under General Note-4. Therefore, the Committee through various letters/email requested RA and firm to furnish complete set of application and the same has still not been received in NC. The Committee, therefore, decided to ratify norms of subject authorization as under: Import Items Sr.No.2 & 6 – Deleted. Balance import items – To be allowed on Net to Net basis with accountability clause under GN-4. RLA may take necessary action accordingly.			

3	Case No.:8/14/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00262/AM12/	RLA File :05/24/040/00182/AM12/	Lic.No/Date:0510300205 24.08.2011	Defer Date:25.06.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

	Case No.:11/14/80-ALC2/2011	Party Name:HITTCO TOOLS LTD		Status:
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4			Meet No/Date:4/80-ALC2/2013 14.05.2013	Deferred
	HQ File :01/80/050/00265/AM12/	RLA File :07/24/040/00203/AM12/	Lic.No/Date:0710081769 25.08.2011	Defer Date:25.06.2013
Decision : The Committee noted that the case is under examination of MSME and decided to await comments.				

5	Case No.:1/20/80-ALC2/2011	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2013 14.05.2013	Approved
	HQ File :01/80/050/00386/AM12/	RLA File :05/24/040/00235/AM12/	Lic.No/Date:0510304889 11.10.2011	
	Decision : Based on DIPP written comments dated 14.5.2013, the Committee decided to ratify norms of subject authorization as under: 1. Quantities of import items from Sl. No. 1 to 18 and 20 to 36 may be allowed on net to net basis with accountability clause. 2. "UOM" of import item at Sl. No. 20 may be corrected as "Number" 3. Quantity of import item at Sl. No. 19 may be allowed as 24246918 Gms. inclusive of 112 % wastage after 50 % recovery. RLA may take necessary action accordingly.			

6	Case No.:22/6/80-ALC2/2012	Party Name:MVS ENGINEERING LTD	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00087/AM13/	RLA File :05/24/040/00466/AM12/	Lic.No/Date:0510321214 28.03.2012	Defer Date:25.06.2013
Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.				

7	Case No.:42/6/80-ALC2/2012	Party Name:VIJAYJYOT SEATS PVT. LTD.	Meet No/Date:4/80-ALC2/2013 14.05.2013	Rejected
	HQ File :01/80/050/00107/AM13/	RLA File :34/24/040/00274/AM12/	Lic.No/Date:3410033796 10.04.2012	
Decision : The Committee noted that the firm has not replied to deficiency letter dated 1.1.2013 followed by reminder dated 30.1.2013 final reminder dated 14.3.2013. Therefore, the Committee constrained to reject the case with direction to pay custom duty and applicable interest for purpose of redemption of the case.				

8	Case No.:14/6/80-ALC2/2012	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2013 14.05.2013	Approved
	HQ File :01/80/050/00079/AM13/	RLA File :05/24/040/00015/AM13/	Lic.No/Date:0510322347 17.04.2012	
	Decision : Based on DIPP written comments dated 14.5.2013, the Committee decided to ratify norms of subject authorization as under: - Quantity of import item at Sl. No. 1 may be allowed as 10227.2 Kgs inclusive of 89.2 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 2 may be allowed as 31247.3 Kgs inclusive of 89.6 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 3 may be allowed as 2549.8 Kgs inclusive of 104.7 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 4 may be allowed as 4991.5 Kgs inclusive of 108.3 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 5 may be allowed as 28281.8 Kgs inclusive of 106.3 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 6 may be allowed as 2514.9 Kgs inclusive of 111.4 % wastage after 50 % recovery.			

	7. Quantity of import item at Sl. No. 7 may be allowed as 24247 Kgs inclusive of 94.3 % wastage after 50 % recovery.
	8. Quantity of import item at Sl. No. 8 may be allowed as 1909.6 Kgs inclusive of 96.2 % wastage after 50 % recovery.
	9. Quantity of import item at Sl. No. 9 may be allowed as 620.3 Kgs inclusive of 120 % wastage after 50 % recovery.
	10. Quantity of import item at Sl. No. 10 may be allowed as 4324.5 Kgs inclusive of 123 % wastage after 50 % recovery.
	11. Quantity of import item at Sl. No. 11 may be allowed as 2700.3 Kgs inclusive of 125.7 % wastage after 50 % recovery.
RLA may take necessary action accordingly.	

9	Case No.:31/6/80-ALC2/2012	Party Name:AKSH TECHNOLOGIES LTD.	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00096/AM13/	RLA File :05/23/040/00006/AM13/	Lic.No/Date:0510322974 23.04.2012	Defer Date:25.06.2013
	Decision : The Committee noted that firm has not replied to DIT deficiency letter to firm on 30.10.2012 followed by reminder from NC dated 1.5.2013.			

10	Case No.:11/15/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:4/80-ALC2/2013 14.05.2013	Rejected
	HQ File :01/80/050/00346/AM13/	RLA File :03/95/040/00075/AM13/	Lic.No/Date:0310693103 02.05.2012	
	Decision : The Committee noted that the firm has not replied to deficiency letter dated 31.12.2012 followed by reminder dated 31.1.2013 final reminder dated 14.3.2013. Therefore, the Committee constrained to reject the case with direction to pay custom duty and applicable interest for purpose of redemption of the case.			

11	Case No.:70/6/80-ALC2/2012	Party Name:THE INDURE PVT. LTD	Meet No/Date:4/80-ALC2/2013 14.05.2013	Approved
	HQ File :01/80/050/00135/AM13/	RLA File :05/24/040/00020/AM13/	Lic.No/Date:0510325671 23.05.2012	
	Decision : Based on DHI written comments dated 14.5.2013, the Committee decided to ratify norms of subject authorization as per General Notes 4 for Engineering Products. RLA may take necessary action accordingly.			

12	Case No.:76/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00141/AM13/	RLA File :31/82/040/00078/AM13/	Lic.No/Date:3110054605 05.06.2012	Defer Date:25.06.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

13	Case No.:22/9/80-ALC2/2012	Party Name:KEWAUNEE SCIENTIFIC CORPORATION INDIA PRIVATE LTD	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00202/AM13/	RLA File :07/21/040/00103/AM13/	Lic.No/Date:0710088739 05.06.2012	Defer Date:25.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 1/5/2013 and decided to remind them for expediting their reply.			

	Case No.:23/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
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14	HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:25.06.2013
Decision : The Committee noted that firm is making supply against EPCG Invalidation Letter and firm's eligibility for advance authorization has been referred to EPCG Division for clarification. The Committee decided to remind EPCG Division for comments.				

15	Case No.:10/12/80-ALC2/2012	Party Name:DURAG INDIA INSTRUMENTATION PVT.LTD,	Meet No/Date:4/80- ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00250/AM13/	RLA File :07/21/040/00174/AM13/	Lic.No/Date:0710088799 13.06.2012	Defer Date:25.06.2013
Decision : The Committee noted that the case is under examination of DIT and decided to await comments.				

16	Case No.:13/9/80-ALC2/2012	Party Name:INDIA INTERNATIONAL HOUSE LTD	Meet No/Date:4/80-ALC2/2013 14.05.2013	Closed
	HQ File :01/80/050/00193/AM13/	RLA File :05/23/040/00104/AM13/	Lic.No/Date:0510328272 25.06.2012	
Decision : The Committee noted the letter dated 6.6.2013 received from firm informing that the original licence has been submitted for cancellation/redemption to CLA vide CLA receipt (05/23/165/00020/AM14, 0595039561) dated 8/4/2013. Firm has informed that they imported a very small quantity of Lock parts but did not import major part of Lock parts and Zinc Raw material. Since their order got cancelled and they could not fulfil the EO, they deposited the duty amount along with update interest as per TR. The Committee noted that no action is required on the part of NC and decided to close the case and also to advise RA to cancel the licence after considering duty and interest paid on imported input. RLA may take necessary action accordingly immediately.				

17	Case No.:46/18/80-ALC2/2012	Party Name:SCREEN-O-TEX (INDIA) PVT.LTD.	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00414/AM13/	RLA File :08/24/040/00120/AM13/	Lic.No/Date:0810113162 06.07.2012	Defer Date:25.06.2013
Decision : The Committee noted that firm has not replied to deficiency letter and decided to remind them for expediting the reply.				

18	Case No.:12/15/80-ALC2/2012	Party Name:TRANSASIA BIO MEDICALS LTD.	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00347/AM13/	RLA File :03/95/040/00235/AM13/	Lic.No/Date:0310701463 10.07.2012	Defer Date:25.06.2013
Decision : The Committee noted that firm has informed that they have revised their original application but has not provided the amendment sheet issued by RA indicating revised details. The Committee decided to advise firm to provide copy of amendment sheet and also ask RA to furnish their comments on the revised application submitted by firm.				

19	Case No.:6/15/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:4/80-ALC2/2013 14.05.2013	Rejected
	HQ File :01/80/050/00341/AM13/	RLA File :03/95/040/00286/AM13/	Lic.No/Date:0310703316 27.07.2012	
Decision : : The Committee noted that the firm has not replied to deficiency letter dated 31.12.2012 followed by reminder dated 31.1.2013 and final reminder dated 14.3.2013. Therefore, the Committee constrained to reject the case with direction to pay custom duty and applicable interest for purpose of redemption of the case.				

	Case No.:34/24/80-ALC2/2012			Status:
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20		Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:4/80-ALC2/2013 14.05.2013	Deferred
	HQ File :01/80/050/00514/AM13/	RLA File :07/24/040/00192/AM13/	Lic.No/Date:0710090176 09.08.2012	Defer Date:25.06.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 14.3.2013 followed by reminder dated 1.5.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.				

21	Case No.:18/15/80-ALC2/2012	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:25.06.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 1.5.2013 and decided to send a reminder for expediting information.				

22	Case No.:14/15/80-ALC2/2012	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:4/80-ALC2/2013 14.05.2013	Rejected
	HQ File :01/80/050/00349/AM13/	RLA File :05/23/040/00191/AM13/	Lic.No/Date:0510333407 03.09.2012	
Decision : The Norms Committee considered this case in consultation with Policy Section-VI about firm's eligibility for Advance Authorization for supply of goods to petroleum exploration fields as per provision of para 8.2(f) and 8.4.4(iii) of FTP. The Policy Section-VI has informed that in this case, the supplier is neither main contractor nor a sub-contractor, and certification from the Directorate General of Hydro Carbon in the Ministry of Petroleum has not been obtained, they are not eligible for deemed export benefit. Accordingly, the Committee decided to advise RA to immediately re-examine the issuance of all Advance Authorizations to the firm including past cases and take further necessary action immediately. RA may take necessary action accordingly.				

23	Case No.:42/18/80-ALC2/2012	Party Name:MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:4/80-ALC2/2013 14.05.2013	Approved
	HQ File :01/80/050/00410/AM13/	RLA File :34/24/040/00148/AM13/	Lic.No/Date:3410035051 03.09.2012	
Decision : The Committee decided to ratify norms of subject authorization as per MSME UO Note No. 30(275)/2011-ME dated 15.4.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.				

24	Case No.:9/18/80-ALC2/2012	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:4/80-ALC2/2013 14.05.2013	Rejected
	HQ File :01/80/050/00377/AM13/	RLA File :31/83/040/00087/AM13/	Lic.No/Date:3110055736 10.09.2012	
Decision : The Committee noted that firm has not replied to deficiency letter dated 31.12.2012 followed by reminder dated 31.1.2013 and final reminder dated 14.3.2013. Therefore, the Committee constrained to reject the case with direction to pay custom duty and applicable interest for redemption of the authorization.				

25	Case No.:8/18/80-ALC2/2012	Party Name:MASTER HANDLERS PVT. LTD.	Meet No/Date:4/80-ALC2/2013 14.05.2013	
	HQ File :01/80/050/00376/AM13/	RLA File :31/82/040/00158/AM13/	Lic.No/Date:3110055789 13.09.2012	
Decision : Based on DHI written comments dated 14.5.2013, the Committee decided to ratify norms of subject authorization under General Note-4 Engineering Product with accountability clause. RLA may take necessary action accordingly.				

26	Case No.: 34/18/80-ALC2/2012	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00402/AM13/	RLA File :56/24/040/00023/AM13/	Lic.No/Date:5610001111 26.09.2012	Defer Date:25.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 29.4.2013 and decided to remind them for expediting the reply.			

27	Case No.: 5/18/80-ALC2/2012	Party Name:LUADOWICI MINING PROCESS INDIA PVT LTD	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00373/AM13/	RLA File :04/24/040/00132/AM13/	Lic.No/Date:0410140287 05.10.2012	Defer Date:25.06.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

28	Case No.: 26/15/80-ALC2/2012	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00361/AM13/	RLA File :56/24/040/00025/AM13/	Lic.No/Date:5610001164 08.10.2012	Defer Date:25.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 29.4.2013 and decided to remind them for expediting the reply.			

29	Case No.: 26/18/80-ALC2/2012	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00394/AM13/	RLA File :05/24/040/00251/AM13/	Lic.No/Date:0510337125 12.10.2012	Defer Date:25.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 1.5.2013 and decided to remind them for expediting the reply. The firm may also provide weight of export product, manufacturing process and labelled diagram marking imported inputs.			

30	Case No.: 23/18/80-ALC2/2012	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:4/80-ALC2/2013 14.05.2013	Rejected
	HQ File :01/80/050/00391/AM13/	RLA File :05/23/040/00270/AM13/	Lic.No/Date:0510337301 16.10.2012	
	Decision : The Norms Committee considered this case in consultation with Policy Section-VI about firm's eligibility for Advance Authorization for supply of goods to petroleum exploration fields as per provision of para 8.2(f) and 8.4.4(iii) of FTP. The Policy Section-VI has informed that in this case, the supplier is neither main contractor nor a sub-contractor, and certification from the Directorate General of Hydro Carbon in the Ministry of Petroleum has not been obtained, they are not eligible for deemed export benefit. Accordingly, the Committee decided to advise RA to immediately re-examine the issuance of all Advance Authorizations to the firm including past cases and take further necessary action immediately. RA may take necessary action accordingly.			

31	Case No.: 45/24/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00525/AM13/	RLA File :09/24/040/00330/AM13/	Lic.No/Date:0910054146 18.10.2012	Defer Date:25.06.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

	Case No.: 23/24/80-ALC2/2012	Party Name:GANDIKOTA THERMO CONTROLS PVT LTD	Meet No/Date:4/80-ALC2/2013 14.05.2013	Approved
	HQ File :01/80/050/00503/AM13/	RLA File :09/24/040/00346/AM13/		

32			Lic.No/Date:0910054149 19.10.2012	
Decision : The Committee decided to ratify norms of subject authorization as per MSME UO No. 30(298)/11-ME dated 9.4.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.				

33	Case No.:44/24/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2013 14.05.2013	Approved
	HQ File :01/80/050/00524/AM13/	RLA File :09/24/040/00329/AM13/	Lic.No/Date:0910054232 01.11.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI UO No.3(24)/2013/TSW(B)/61 dated 2.4.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

34	Case No.:41/18/80-ALC2/2012	Party Name:SUPERMAX PERSONALCARE PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00409/AM13/	RLA File :03/95/040/00576/AM13/	Lic.No/Date:0310714295 05.11.2012	Defer Date:25.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 29.4.2013 and decided to remind them for expediting their reply.			

35	Case No.:45/18/80-ALC2/2012	Party Name:MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:4/80-ALC2/2013 14.05.2013	Approved
	HQ File :01/80/050/00413/AM13/	RLA File :34/24/040/00186/AM13/	Lic.No/Date:3410035441 05.11.2012	
	Decision : The Committee decided to ratify norms of subject authorization on Net to Net basis without any wastage, as per MSME UO Note No. 30(274)/2011-ME dated 15.4.2013. RLA may take necessary action accordingly.			

36	Case No.:44/18/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:4/80-ALC2/2013 14.05.2013	Approved
	HQ File :01/80/050/00412/AM13/	RLA File :34/24/040/00191/AM13/	Lic.No/Date:3410035458 07.11.2012	
	Decision : The Committee noted that RA, Baroda vide letter No. 34/24/40/0191/AM-13/412 dated 2/5/2013 informed that subject authorization was issued on repeat basis as per decision in Meeting NO.1/80/ALC/20-12 dated 3/4/2012. Hence the Committee decided to close the case. RLA may take necessary action accordingly.			

37	Case No.:48/18/80-ALC2/2012	Party Name:BROSE INDIA AUTOMOTIVE SYSTEMS PVT LTD	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00416/AM13/	RLA File :31/83/040/00125/AM13/	Lic.No/Date:3110056248 12.11.2012	Defer Date:25.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 14.1.2013 followed by reminder dated 14.3.2013 and decided to send final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

38	Case No.:32/24/80-ALC2/2012	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00512/AM13/	RLA File :07/21/040/00638/AM13/	Lic.No/Date:0710092053 22.11.2012	Defer Date:25.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter and decided to remind them for expediting the reply.			

39	Case No.:43/24/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00523/AM13/	RLA File :09/24/040/00369/AM13/	Lic.No/Date:0910054372 23.11.2012	Defer Date:25.06.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

40	Case No.:27/24/80-ALC2/2012	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00507/AM13/	RLA File :53/24/040/00013/AM13/	Lic.No/Date:5310015894 05.12.2012	Defer Date:25.06.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

41	Case No.:29/24/80-ALC2/2012	Party Name:AYAAPPA CNC PVT.LTD,	Meet No/Date:4/80-ALC2/2013 14.05.2013	Approved
	HQ File :01/80/050/00509/AM13/	RLA File :07/24/040/00364/AM13/	Lic.No/Date:0710092340 06.12.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME UO note No. 30(287)/2011-ME dated 4.4.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

42	Case No.:8/24/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00488/AM13/	RLA File :03/94/040/00735/AM13/	Lic.No/Date:0310716642 07.12.2012	Defer Date:25.06.2013
	Decision : Based on DIPP written comments dated 14.5.2013, the Committee decided to ratify norms of subject authorization as under: - Net empty weight of 57.89 MT may be specified with the quantity of export product - Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 17664 Kgs. inclusive of 24.6 % wastage after 1/3rd recovery. - Quantities of import items at Sl. Nos. 2, 3 & 4 (Welding Consumables) may be allowed as 348 Kgs. each. RLA may take necessary action accordingly.			

43	Case No.:9/24/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00489/AM13/	RLA File :03/94/040/00606/AM13/	Lic.No/Date:0310716636 07.12.2012	Defer Date:25.06.2013
	Decision : The Committee noted that firm vide letter dated 4.5.2013 sought more time for submission of documents. The Committee decided to grant 15 days time to firm for submission of information.			

44	Case No.:16/24/80-ALC2/2012	Party Name:TEXMACO RAIL & ENGINEERING LIMITED	Meet No/Date:4/80-ALC2/2013 14.05.2013	Approved
	HQ File :01/80/050/00496/AM13/	RLA File :02/24/040/00133/AM13/	Lic.No/Date:0210184235 07.12.2012	
	Decision : Based on DHI written comments dated 14.5.2013, the Committee decided to ratify norms of subject authorization as per General Note 4 for Engineering Products. Spares to be allowed as per Spare Policy. RLA may take necessary action accordingly.			

45	Case No.:33/24/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00513/AM13/	RLA File :05/23/040/00355/AM13/	Lic.No/Date:0510340616 12.12.2012	Defer Date:25.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 14.3.2013 followed by reminder dated 1.5.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

46	Case No.:3/24/80-ALC2/2012	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00483/AM13/	RLA File :03/94/040/00770/AM13/	Lic.No/Date:0310717144 13.12.2012	Defer Date:25.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 14.3.2013 followed by reminder dated 1.5.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

47	Case No.:24/24/80-ALC2/2012	Party Name:CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00504/AM13/	RLA File :05/23/040/00372/AM13/	Lic.No/Date:0510340930 17.12.2012	Defer Date:25.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 1.5.2013 and decided to remind them for expediting their reply.			

48	Case No.:11/24/80-ALC2/2012	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00491/AM13/	RLA File :03/95/040/00710/AM13/	Lic.No/Date:0310717487 18.12.2012	Defer Date:25.06.2013
	Decision : Based on DHI recommendation, the Committee decided to seek information from firm regarding plate cutting diagram with dimensions linking calculation indicated in the table.			

49	Case No.:26/24/80-ALC2/2012	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00506/AM13/	RLA File :04/24/040/00181/AM13/	Lic.No/Date:0410141867 18.12.2012	Defer Date:25.06.2013
	Decision : The Committee noted that the case is under examination of DIPP (Chemical Division) and decided to await comments.			

50	Case No.:39/24/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00519/AM13/	RLA File :07/24/040/00381/AM13/	Lic.No/Date:0710092540 18.12.2012	Defer Date:25.06.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

	Case No.:50/24/80-ALC2/2012	Party Name:G S RADIATORS LTD	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00530/AM13/	RLA File :30/24/040/00049/AM13/		

51			Lic.No/Date:3010090521 18.12.2012	Defer Date:25.06.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 1.5.2013 and decided to remind them for expediting their reply.				

52	Case No.:46/24/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00526/AM13/	RLA File :04/24/040/00188/AM13/	Lic.No/Date:0410141886 19.12.2012	Defer Date:25.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 29.4.2013 and decided to remind them for expediting their reply.			

53	Case No.:1/21/80-ALC2/2012	Party Name:LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00447/AM13/	RLA File :05/23/040/00346/AM13/	Lic.No/Date:0510341301 20.12.2012	Defer Date:25.06.2013
	Decision : The Committee noted that copy of application has not been received either from RA or from firm despite repeated requests. The Committee decided to send a final request to RA and firm to immediately send one set of application for consideration of the case.			

54	Case No.:40/24/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00520/AM13/	RLA File :07/24/040/00395/AM13/	Lic.No/Date:0710092636 21.12.2012	Defer Date:25.06.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

55	Case No.:25/24/80-ALC2/2012	Party Name:ACCU-FIX PRECISION TOOLS PVT LTD	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00505/AM13/	RLA File :34/24/040/00220/AM13/	Lic.No/Date:3410035737 26.12.2012	Defer Date:25.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 22.2.2013 followed by reminder dated 1.5.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

56	Case No.:15/24/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00495/AM13/	RLA File :03/95/040/00751/AM13/	Lic.No/Date:0310718335 27.12.2012	Defer Date:25.06.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 14.3.2013 followed by reminder dated 29.4.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

57	Case No.:28/24/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00508/AM13/	RLA File :04/24/040/00204/AM13/	Lic.No/Date:0410142075 27.12.2012	Defer Date:25.06.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 29.4.2013 and decided to remind them for expediting their reply.

58	Case No.: 41/24/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00521/AM13/	RLA File :05/24/040/00356/AM13/	Lic.No/Date:0510341782 27.12.2012	Defer Date:25.06.2013
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

59	Case No.: 14/24/80-ALC2/2012	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00494/AM13/	RLA File :03/95/040/00758/AM13/	Lic.No/Date:0310718890 01.01.2013	Defer Date:25.06.2013
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

60	Case No.: 48/24/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:4/80-ALC2/2013 14.05.2013	Approved
	HQ File :01/80/050/00528/AM13/	RLA File :05/23/040/00403/AM13/	Lic.No/Date:0510342730 08.01.2013	
Decision : Based on DIPP written comments dated 14.5.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net Fabricated weights of 184 MT may be specified with the quantity of export product. 2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 167100 Kgs. inclusive of 4.17 % wastage. 3. Quantity of import item at Sl. No. 2 may be allowed as 4 Nos. on net to net basis. However, duty free weight of this item may be allowed as 8340 Kgs. inclusive of 4.17 % wastage as claimed by the firm. 4. Quantity of import item at Sl. No. 3 may be allowed as 8 Nos. on net to net basis with accountability cause. 5. Quantities of import items at Sl. No. 4 & 5(Welding Consumables) may be allowed as applied for i.e. 8684 Kgs. each. RLA may take necessary action accordingly.				

61	Case No.: 20/24/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00500/AM13/	RLA File :61/24/040/00050/AM13/	Lic.No/Date:6110000908 09.01.2013	Defer Date:25.06.2013
Decision : The Committee noted that the case is under examination of DHI and decided to await comments. However, firm has not clarified whether it is a case of physical exports or deemed exports and decided to remind them for expediting their reply.				

62	Case No.: 51/24/80-ALC2/2012	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00531/AM13/	RLA File :07/24/040/00382/AM13/	Lic.No/Date:0710093573 07.02.2013	Defer Date:25.06.2013
Decision : The Committee noted that copy of application has not been received and decided to remind RA / firm to provide one set of application immediately for consideration.				

63	Case No.: 2/4/80-ALC2/2013	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00049/AM14/	RLA File :03/95/040/00855/AM13/		

		Lic.No/Date:0310723297 07.02.2013	Defer Date:25.06.2013
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Decision : The Committee noted that copy of application has not been received and decided to remind RA / firm to provide one set of application immediately for consideration.

64	Case No.:1/4/80-ALC2/2013	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00048/AM14/	RLA File :05/23/040/00506/AM13/	Lic.No/Date:0510348513 08.03.2013	Defer Date:25.06.2013
Decision : The Committee noted that copy of application has not been received and decided to remind RA / firm to provide one set of application immediately for consideration.				

65	Case No.:1/1/80-ALC2/2013	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:4/80-ALC2/2013 14.05.2013	Approved
	HQ File :01/80/050/00600/AM13/	RLA File :05/24/040/00462/AM13/	Lic.No/Date:0510348757 11.03.2013	
Decision : The Committee decided to ratify norms of subject authorization on Net to Net basis with accountability clause, as per DIT UO No. W-27/20/2013-IPHW dated 2.5.2013. RLA may take necessary action accordingly.				

66	Case No.:3/1/80-ALC2/2013	Party Name:UPERMAX PERSONALCARE PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2013 14.05.2013	Status: Deferred
	HQ File :01/80/050/00602/AM13/	RLA File :03/95/040/00673/AM13/	Lic.No/Date:0310728472 18.03.2013	Defer Date:25.06.2013
Decision : The Committee noted that copy of application has not been received and decided to remind RA / firm to provide one set of application immediately for consideration.				

S.No.86

Case No. A - 01	M/s. Hindustan Aeronautics Ltd., Bangalore	F.No.01/80/50/00353/AM10/DES.I	Lic.No. & Date
Meeting No.04/14		RA F.No.07/24/040/00651/AM09	0710066808
Date: 14.05.2013		Ratification of norms	dt.04.09.2009

The Committee deliberated the case and decided to ratify norms of subject authorization as under:

Item No. 1 to 5 – Deleted.

Item No.6 to 66 – Under General Note 4 for Engineering Products.

The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.87

Case No. A/R- 173	M/s. Thermax Ltd.,	F.No. 01/80/50/01550/AM09/DES.I	Lic.No. & Date
Meeting No.04/14		RA F.No.31/24/040/00296/AM09	3110036393
Date: 14.05.2013		Revision of norms	dt.09.09.2008

The Committee decided to revise norms of subject authorization as per DHI written comments UO No. 3(14)/10-TS(W)/83 dated 25.4.2012 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.

The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.88

Case No. A/R-26	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00139/AM12/DES.I	Lic. No. & date
Meeting No.04/14		RA.F.No.11/24/040/00004/AM12	1110024727
Date: 14.05.2013		Request for revision /amendment of norms.	dt.11.05.2011

The Committee decided to ratify norms of subject authorization as per DHI letter No. 3(30)/2010 TSW (B) dated 4.9.2012 (copy to be forwarded to firm and RA). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.89

Case No. A/R-107	M/s. Shree Electricals, Pune	HQF.No.01/80/050/00975/AM08/DES.I	Lic. No. & date
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Meeting No.04/14	RA.F.No.31/24/040/00204/AM08	3110031243
Date: 14.05.2013	Revision of norms	dt.22.10.2007

Shri Basarkar C.V. attended personal hearing before the Committee and explained that in their application they applied export product in numbers. However, Norms fixed indicate weight in Kgs. He explained that they import inputs in pieces and export in pieces after forging. They are having problems with RA for redemption of licence due to weight given in KGs in the norms decision. He explained further that the wastage generated is sold by payment of applicable excise duty. The Committee advised the firm to submit copies of all such details to take a view. Case deferred to 25.06.2013.

S.No.90

Case No. A/R-128	M/s. IDMC	HQF.No.01/80/050/00999/AM08/DES.I	Lic. No. & date
Meeting No.04/14	Limited, Udyog Nagar	RA.F.No. 34/24/040/00168/AM08	3410019958
Date: 14.05.2013	(Gujarat)	RA.F.No. 34/24/040/00162/AM08	dt.02.11.2007
		Fixation of norms	

Based on DIPP written comments dated 14.5.2013, the Committee decided to ratify norms of subject authorization as under:

1. Net empty weights of 2203 Kgs., 803 Kgs. 529 Kgs., 282 Kgs., 2176 Kgs., 787 Kgs., 520 Kgs., 276 Kgs., 3074 Kgs., & 3379 Kgs. may be specified with the quantities of export products from Sl. No. 1 to 10 respectively.
2. Quantities of import items from Sl. No. 1 to 34 & 43 to 45 may be allowed on net to basis with accountability clause
3. Import items from Sl. No. 35 to 42 may be allowed as 1.03 Kg./Kg. content in the export products as claimed by the firm.

The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.91

Case No. A/R-133	M/s. Bharat Heavy	HQF.No.01/80/050/00073/AM03/DES.I	Lic. No. & date
Meeting No.04/14	Plate & Vessels Ltd.,	RA.F.No.26/80/042/00042/AM02	2610001898
Date: 14.05.2013	Viskhapatnam	Revision of norms	dt.28.03.2002

The Committee considered the request of the firm for revision of norms. It was noted that norms in this case was fixed in July 2002. The Committee also noted that firm's representation for revision of norms was considered in the Norms Committee meeting dated 7.8.2007 and the request was rejected as firm has not furnished any justification to enhance the quantity. The Committee deliberated their latest representation and on the recommendation of DIPP representative present in the meeting, the Committee decided to reaffirm its earlier decision and closed the case on the part of NC. RLA may take necessary action accordingly.

S.No.92

Case No. A/R-136	M/s. SMC	HQF.No.01/80/050/00453/AM12/DES.I	Lic. No. & date
Meeting No.04/14	Pneumatic	RA.F.No.05/24/040/00236/AM12	0510304983
Date: 14.05.2013	(India) Pvt. Ltd.,	Ratification of norms	dt.11.10.2011

The Committee noted that firm has not replied to deficiency letter dated 29.4.2013 and decided to remind them for expediting their reply. Case deferred to 25.06.2013.

S.No.93

Case No. A/R-137	M/s. Flovel Energy	HQF.No.01/81/050/00396/AM11/DES-II/DES-I	Lic. No. & date
Meeting No.04/14	Pvt. Limited,	RA.F.No.05/23/040/00135/AM11	0510271787
Date: 14.05.2013	Faridabad	Ratification of norms	dt.31.08.2010

Mr. Vivek Saxena. GM (Marketing) attended personal hearing and explained the details of import and export products against this authorization. He has explained that this authorization was issued to them for import of "2 Nos Horizontal Shaft Synchronous Generators & Spare Parts". The corresponding export product is "1 No Generator and its accessories including Horizontal Shaft Synchronous Generator". Mr. Saxena has mentioned that subsequently they have amended the import item list on 5.1.2011 as per CLA Amendment Sheet No.1. As per revised import list, they have imported "2 Nos Horizontal Shaft Synchronous Generators". However, the export item is same.

The Committee noted that this case was earlier considered in Norms Committee-II meeting dated 2.8.2011 and rejected on the recommendation of DHI who have informed that from the description of export product and imported items, there is no manufacturing activity involved in the proposal. Moreover, quantity of export product has been shown as one number while two numbers completely built synchronous generator are being imported. Keeping the above position in view the explanation given by the firm in PH that they are supplying Turbine against this authorization and licence was amended to revise the list of import items and indigenous items, the Committee decided to forward copy of representation dated 9.5.2013 received from firm to DHI for detailed examination and comments. Case deferred to 25.06.2013.

S.No.94

Case No. A/R-138	M/s. Dynamatic	HQF.No.01/80/050/00460/AM11/DES-I	Lic. No. & date
Meeting No.04/14	Technologies	RA.F.No.07/24/040/00189/AM11	0710074081
Date: 14.05.2013	Ltd., Bangalore	Fixation of norms	dt.06.09.2010

On the recommendation of DHI, the Committee decided to seek information as per Sr.No.11 of Standard Deficiency Format. Case deferred to 25.06.2013.

S.No.95

Case No. A/R-140	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00042/AM12/DES-I	Lic. No. & date
Meeting No.04/14		RA.F.No.03/95/040/00950/AM11	(i) 0310603295 dt.26.11.2010
Date: 14.05.2013		Fixation of norms	(ii) 0310617937 dt.25.02.2011

The Committee noted that firm has not replied to deficiency letter dated 29.4.2012 and decided to remind them for expediting their reply. Case deferred to 25.06.2013.

S.No.96

Case No. A/R-01	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00149/AM13/DES-I	Lic. No. & date
Meeting No.04/14		RA.F.No.03/94/040/00186/AM13	0310698866
Date: 14.05.2013		Revision of norms	dt.15.06.2012

Based on DIPP written comments dated 14.5.2013, the Committee decided to maintain Status quo and to also clarify that:

1. Quantities of import items at Sl. No. 4 & 7 has been allowed after taking 1/3rd recovery from scrap. The quantity of import item at Sl. No 7 has been allowed as 23389 Kgs. and not 20936 Kgs. as stated by them in their representation for increase in quantity of this import item.
2. Quantities of Welding Consumables at Sl. No. 12 to 16 have also been allowed based on the quantities of Steel Plates/pipes/tubes/ components to be welded

RLA may take necessary action accordingly.

S.No.97

Case No. A/R-02	M/s. Chemico Synthetics Ltd., Delhi	HQF.No.01/80/050/00279/AM12/DES-I	Lic. No. & date
Meeting No.04/14		RA.F.No.05/23/040/00176/AM12	0510299788
Date: 14.05.2013		Revision of norms	dt.18.08.2011

The Committee decided to revise norms of subject authorization as per MSME UO No. 30(78)2011-ME dated 4.4.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly immediately.

S.No.98

Case No. A/R-03	M/s. Chemico Synthetics Ltd., Delhi	HQF.No.01/80/050/00281/AM12/DES-I	Lic. No. & date
Meeting No.04/14		RA.F.No.05/23/040/00193/AM12	0510299789
Date: 14.05.2013		Revision of norms	dt.18.08.2011

The Committee decided to revise norms of subject authorization to 4,00,000 Kg by following the methods of calculation given in MSME UO No. 30(78)2011-ME dated 4.4.2013 & 30(79)2011-ME dated 4.4.2013 (copies to be forwarded to firm and RA). RLA may take necessary action accordingly immediately.

S.No.99

Case No. A/R-04	M/s. Kramski Stamping India Pvt. Ltd., Vellore(TN)	HQF.No.01/80/050/00104/AM13/DES-I	Lic. No. & date
Meeting No.04/14		RA.F.No.04/24/040/00318/AM12	0410135264
Date: 14.05.2013		Revision of norms	dt.30.03.2012

Mr. S. Nagarajan, GM-Operations attended personal hearing and explained the processes of manufacturing. He explained that the wastage allowed by the Committee is much less than what actually generated. He has explained that the selling price of the wastage is very minimal and they are selling their wastage by filing applicable excise duty. The Committee advised them to provide submit complete details including copy of excise duty paid towards sale of wastage. Case deferred to 25.06.2013.

S.No.100

Case No. A/R-05	M/s. IDMC Limited, Vithal Udyog Nagar	HQF.No.01/80/050/00509/AM10/DES-I	Lic. No. & date
Meeting No.04/14		RA.F.No.34/24/040/00107/AM10	3410025330
Date: 14.05.2013		Revision of norms	dt.09.10.2009

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 25.06.2013.

S.No.101

Case No. A/R-06	M/s. Chemico Synthetics Ltd., Delhi	HQF.No.01/80/050/00516/AM12/DES-I	Lic. No. & date
Meeting No.04/14		RA.F.No.05/23/040/00368/AM12	0510312789
Date: 14.05.2013		Revision of norms	dt.29.12.2011

The Committee decided to revise norms of subject authorization as per MSME UO No. 30(79)2011-ME dated 4.4.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly immediately.

S.No.102

Case No. A/R-07	M/s. Precise Process Con troll, Baroda	HQF.No.01/80/050/00932/AM07/DES-I	Lic. No. & date
Meeting No.04/14		RA.F.No.34/24/040/00265/AM07	3410018138
Date: 14.05.2013		Fixation of norms	dt.21.02.2007

The Committee decided to forward copy of application to DIT for examination and comments. Case deferred to 25.06.2013.

S.No.103

Case No. A/R-24	M/s. Atlas Copco (India) Ltd., Pune	HQF.No.01/80/162/00691/AM11/DES-I	Lic. No. & date
Meeting No.04/14		RA.F.No.03/24/042/00078/AM02	0310110065
Date: 14.05.2013		Fixation of norms	dt.12.11.2001

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 25.06.2013.

S.No.104

Case No.C-08	M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00269/AM13/DES-I	
Meeting No.04/14			
Date: 14.05.2013		Fixation of input output norms for the export product "Solenoid" in respect of 100% EOU – reg.	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 25.06.2013.

S.No.105

Case No.C-01	M/s. Eastern Machines Elements Pvt. Ltd., Maraimalai Nagar (TN)	HQ F.No.01/80/162/00269/AM13/DES-I	
Meeting No.04/14			
Date: 14.05.2013		Fixation of input output norms for the export product "Bushes" in respect of 100% EOU – reg.	

The Committee noted that the case is under examination of MSME and decided to await comments. Case deferred to 25.06.2013.

S.No.106

Case No.C-02	M/s. Pusalkar Fluid Power Pvt. Ltd.,	HQ F.No.01/80/162/01083/AM23/DES-I	
Meeting No.04/14			
Date: 14.05.2013		Fixation of input output norms of 100% EOU – reg.	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 25.06.2013.

S.No.107

Case No. A/R-25	M/s. Siemens VDO Automotive Ltd.,	HQF.No.01/81/162/01082/AM05/DES-I	Lic. No. & date
Meeting No.04/14		RA.F.No.07/24/040/00471/AM05	0710033757
Date: 14.05.2013		Fixation of norms	dt.20.10.2007

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 25.06.2013.

S.No.108

Case No. A/R-26	M/s. Sage Metals Ltd.,	HQF.No.01/80/050/00590/AM12/DES-I	Lic. No. & date
Meeting No.04/14		RA.F.No.05/24/040/00396/AM12	0510317514
Date: 14.05.2013		Revision of norms	dt.13.02.2012

The Committee considered firm's representation for revision of norms. DIPP pointed out that firm has requested for personal hearing to explain details of their case. Accordingly, the firm is advised to appear before the Committee on 25.6.2013 at 2.30 PM in DGFT, Room No.11, Udyog Bhawan, New Delhi, along with complete details of the case.
